GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2978 ANSWERED ON:18.08.2011 ALL INDIA JUDICIAL SERVICE Choudhry Smt. Shruti;Meghwal Shri Arjun Ram

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has received any recommendations from the Law Commission regarding constitution of All India Judicial Service;

(b) if so, the details thereof;

(c) whether the Government intends to introduce the said Service;

(d) if so, the details thereof and time-frame set for its introduction; and

(e) if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a) Yes, Madam.

(b) The Eleventh Law Commission in its 116th Report (1986) felt that the creation of All India Judicial Service, through competitive examination, would attract brilliant young men and women and thus the best talent all over the country would come to the judiciary, as in respect of the All India Civil Services. Such a service would also serve as a powerful unifying influence and counteract growing regional tendencies.

(c) to (e) The Government is seized of the matter of creation of an All India Judicial Service under article 312 of the Constitution which requires a Resolution to be passed by the Rajya Sabha enabling Parliament to enact necessary laws.